

[14 July, 2004]

RAJYA SABHA

Rise In Incidents of rapes

†345. SHRIMATI SAVITA SHARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a steep rise in the incidents of rapes and molestation in the country;

(b) the number of incidents of rapes and molestation registered during 2004 in comparison to the year 2003;

(c) whether any comprehensive plan has been formulated by the Government to check the rising incidents of rapes and molestation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) and (b) As per statistics compiled by the National Crime Records Bureau, the number of incidents of rapes and molestation in the country registered during the last three years is as given below:—

Year	Rapes	Molestation
2001	160575	34124
2002	16373	33943
2003	14809	31716
2004 (January-March)	3396	7334

(The figures for 2003 and 2004 are provisional)

(c) and (d) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Government of India has been issuing guidelines to the State Governments from time to time to make concerted efforts to improve the administration of Criminal Justice System. In an advisory sent to the State Governments recently, the following points have been re-emphasized;

- (i) There should be no delay in registration of FIR in cases of Crime Against Women,

†Original notice of the question was received in Hindi.

- (ii) Cases should be thoroughly investigated and charge-sheets filed within three months from the date of occurrence of crime,
- (iii) Women Police Cells be set up in all police stations. Exclusive women police stations should also be set up to cater especially to women,
- (iv) Police officials charged with the responsibility of protecting women should be sensitized adequately,
- (v) Women police officials in the State Police Force should be recruited widely,
- (vi) Institutional support should be provided to victims of violence, and
- (vii) There should be proper counselling to victims of rape.

Safety of senior citizens in Delhi

346. SHRI DATTAMEGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have taken note of the deteriorating law and order situation in Delhi, particularly frequent killing of senior citizens;

(b) if so, the number of senior citizens killed in various parts of the capital during last three years, each year;

(c) the number of cases solved so far and the particulars of persons apprehended; and

(d) the measures taken by Government to ensure safety of life and property of the people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) Though there have been some cases of crime reported against senior citizens, the overall crime rate in Delhi has shown a declining trend during the last few years. The total number of IPC crimes reported in Delhi during 2001 was 54,385 which fell to 47,852 during 2003.

(b) and (c) The details are given in the enclosed Statement. (See below).

(d) The measures taken to ensure safety of life and property of the people include improvement in the beat system of patrolling; identification of police stations with high rate of crime and patrols to such Police Stations; rationalizing the timing for patrolling to maximize its effectiveness; constitution of "security review committees" in prominent women colleges;